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GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 19TH JUNE, 1976.

NOTIFICATION  
INCOME TAX

No. 1360 (F.No. 404/89/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.S. Thind, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.S. Thind takes over the charge of Tax Recovery Officer.

  
( V.P. MITTAL )  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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No. 1360 (F.No. 404/89/76-ITCC):

Copy forwarded to:

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